Central Administrative Tribunal Principal Bench

O.A.No.1606/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J) Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 2nd day of August, 1999

Shri Inder Pal Singh s/o Shri Khushal Singh r/o BH-599C, Shalimar Bagh Delhi - 110 052. also working as LDC/Typist in the National Institute of Science Technology and Development Studies Dr. K.S.Krishnan Marg Pusa
New Delhi - 110 012. ...

Applicant

(By Shri K.N.Bahuguna, Advocate)

Vs.

- Council of Scientific & Industrial Research 'ANUSANDHAN BHAWAN' Rafi Marg New Delhi - 110 001.
- Director
 National Institute of Science
 Technology and Development Studies
 Dr. K.S.Krishnan Marg
 Pusa, New Delhi 110 012.

...Respondents

ORDER

Hon'ble Shri R.K.Ahooja, Member(A)

The applicant claims that he has been working with Respondent No.2, i.e., Director, of Science Technology and Development Studies, New Delhi, since December, Pusa, 1992 for about seven years without any break in service as a Data Entry Operator/LDC. He now apprehends that the respondents propose to terminate his services in terms of the directive received by them from the CSIR, i.e., Respondent No.1, which is the controlling authority of Respondent No.2.

فيدس

2

2. We have heard the learned counsel on admission. The applicant seeks a direction to Respondent No.2 not to terminate his services as Data Entry Operator/LDC. The argument advanced by the learned counsel is that Respondent No.2 receives a number of projects which are externally funded. It is a continuous process and since the Institute requires services of Data Entry Operator/LDC on perennial basis, steps should be taken by the respondents to regularise applicant's services as he has already

rendered seven years continuous service with him.

- We find that no direction can be given to 3. the respondents to regularise the services of applicant as it has not been indicated that regular vacancies are available. Admittedly, the projects on which the applicant has been working are Therefore there is no certainty externally funded. about the continuation or future availability of such projects. Such projects are by their nature limited in scope and in time. Therefore unless Respondent No.2 has permanent work for which vacancies have been created on regular basis, the claim of the applicant cannot be considered.
- 4. The learned counsel next argued that Office Memorandum dated 30.6.1999, Annexure-A1, will result in termination of the services of the applicant even though externally funded projects are available with the Institute. We have considered the O.M. and find that the Institute, Respondent No.2 have been directed to carry out the work of externally funded projects as far as possible through the regular staff

of the Institute. If that is possible, it can only be is no work available for assumed that there outsider and hence no direction can be given to respondents to keep the applicant in engagement. The learned counsel then expressed an apprehension that as the said OM, even if the applicant is retained by Institute, it will be on a job contract basis and the not on regular basis. Here again we are of the view that no direction can be given to the respondents to utilise the services of the applicant in a certain If the respondents do not have need of a worker on full time basis, and the job can be done more efficiently by awarding the work on contract basis, they cannot be asked to keep the applicant in engagement on a full time basis.

5. In the result, finding no scope for interference in the matter, the OA is dismissed at the admission stage itself.

(R.K.AHOOJA)
MEMBER(A)

(V.RAJAGOPALA REDDY)
 VICE-CHAIRMAN(J)

/RAO/

J